NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 15/0½/2018 AT 12.00 PM

| PRESENT: SHRI Ch. M | IOHD SHARIEF TARIQ, MEMBER-JUDI | CIAL |
|--|--|-----------|
| APPLICATION NUMBER | : | |
| PETITION NUMBER | : CP/597/(IB)/2017 | |
| NAME OF THE PETITIONER(S) | : N. SUBRAMANIAN | |
| NAME OF THE RESPONDENT(S) | : ARUNA HOTELS LTD | |
| UNDER SECTION | : 7 RULE 4 | |
| S.No. NAME (IN CAPITAL) | DESIGNATION | SIGNATURE |
| | REPRESENTATION BY WHOM | |
| Serier Coursel | Coursel for . Applicant/ | |
| B Revatho | Gussi for . Applicant/ Suspended Director. [ANBALAELAN] | |
| A. Vidya For Mls. King & Ponteridge | Counsel for R8 HDFC Bowle | Widy |
|) RSUBRAMIANIA | n Gwer h | LS |

ORDER

In IA/71/IB/2018 filed in CP/597/IB/2017, Applicant present. Counsel for RP present. Counsel for RP is directed to file reply and in the meantime, CoC meeting, if necessary, to be conducted, the same may be done with the leave of this Bench. Counsel for HDFC Bank has sought clarification with regard to the communication dated 05.02.2018 sent by the RP. In this connection, the RP may seek clarification, if any, from the Hon'ble NCLAT. Put up on 21.02.2018 at 10.30 A.M.

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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